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BEFORE THE NATIONAL GREEN TRIBUNAL EASTERN ZONE  
BENCH, AT KOLKATA

Original Application No 18 / 2024/EZ <sup>2025</sup>

In the matter of:-

Ramesh Prasad Rawat

...Applicant

-Versus-

The State of Bihar & Ors.

...Respondents

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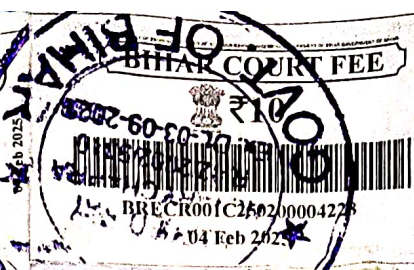
Sl. No.	Annexure	Particulars	Page no
1		Affidavit in form of Report	1 -
2	Annexure- A	Copy of the Interim Inspection Report dated 27 <sup>th</sup> December, 2024	

Date : 4/02/25

Place : Bihar

Filed by:

*Surendra Kumar*  
Surendra Kumar  
Advocate



THE NATIONAL GREEN TRIBUNAL EASTERN ZONE BENCH, AT KOLKATA

Original Application No. 4121/25 2024

Name: Aman Samir  
Advocate

In Dist. P.S. Ramesh Prasad Rawat  
...Applicant

-Versus-  
The State of of Bihar & Ors.  
...Respondents

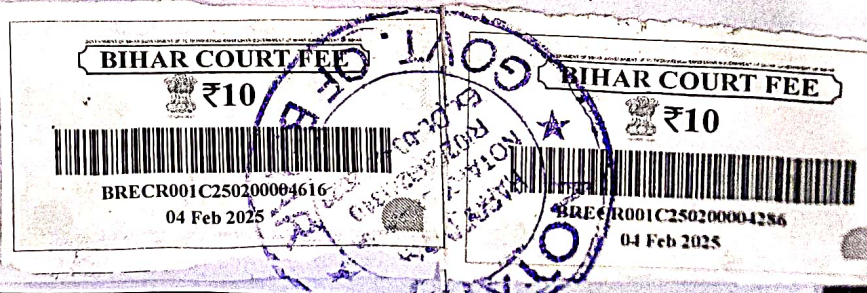
INTERIM INSPECTION REPORT IN FORM OF AFFIDAVIT BY THE DISTRICT MAGISTRATE, CHAPRA (SARAN).

I, AMAN SAMIR, son of RAM BALAK DAS, aged 36 years, by occupation- Government service, working for gain at the Office of District Magistrate, Chapra (Saran), Bihar, do hereby solemnly affirm and submit as follows: -

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1. That I am holding the post of District Magistrate, Saran and I have made myself acquainted with the facts and circumstances of the instant Original Application and have gone through the documents pertaining to the subject matter of the instant Application and I am competent to file the instant Affidavit before this Hon'ble Tribunal vide an Authorization granted in my favour by the District Magistrate, Saran.

2. That the respondent states that vide a Solemn order dated 27.11.2024, the National Green Tribunal, Principal Bench constituted a Joint Committee Team with directions to visit the



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site, collect relevant information and interact with the stakeholders and submit a factual report within one month.

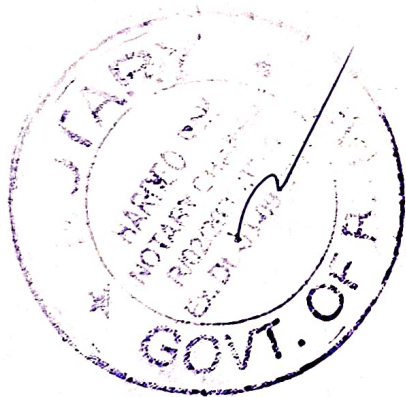
3. That as per the directions passed in the said Solemn Order dated 27<sup>th</sup> November, 2024, the Joint Committee constituted of the representatives of the District Magistrate, Saran, Bihar State Pollution Control Board, and Central Pollution Control Board, conducted the inspection of alleged site on December 27, 2024, wherein it recorded its findings and observations as followed:

“...3. Findings and Observations

A. Buffer Zone Compliance

The joint committee verified compliance with buffer zone requirements from various features:

- i. Dabra River: 226.94 meters, the complainant claimed that the river is just 15 meters away from dumpsite;
- ii. Borewell of nearest Domestic Household: 303 meters
- iii. Religious Structure: 515.8 meters
- iv. The distances of said Setup/ structures were found to be in compliance with the siting criteria of the SWM Rules 2016. However, moderate odor was found during the site visit, indicating inadequate odor management...”.



4. That as per the directions of the Hon'ble Tribunal the Joint Committee met with the complainant, local villagers and the representatives of the Katsa (Amnour) Gram Panchayat, Medical Officer of Amnour and also the Advocate of Nagar Nigam, Chapra (Saran), at the time of inspection on December 27, 2024, wherein

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it recorded its findings and observations as followed:

“...Stakeholder Consultation: The following stakeholders were present during the inspection:

Sh. Ramesh Prasad, Complainant;

Sh. Sanjeev Kumar & Others Villagers;

Sh. Goutam Sah, Mukhia, Gram Panchayat-Katsa (Amnour);

Dr. Shashank Kumar, Medical Officer, Arna PHC, Amnour

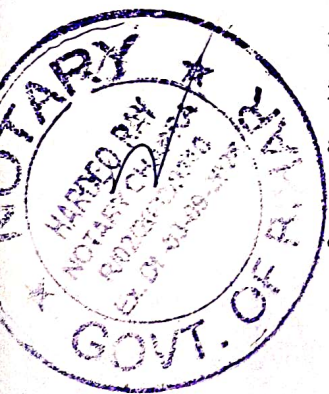
**Sh. Indu Bhushan, Advocate, Nagar Nigam, Chapra...**”.

That the key feedback that was by meeting these stakeholders was that the villagers expressed their preference for relocating the dumpsite, which warrants careful consideration in future planning decisions.

5. That the respondent as the Nodal Officer states that vide the interim inspection the joint committee would like to bring on record the interim recommendations / steps that needs to be immediately taken by the Nagar Nigam, Chapra (Saran) inter alia as follows:

“...4. Recommendations

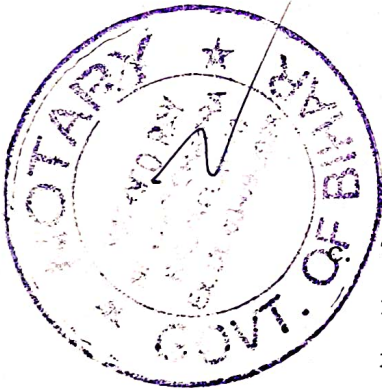
- a. Odor Control Enhancement: To address the moderate odor issues found during site inspection, a comprehensive odor management system should be implemented immediately. This should include daily application of deodorizing agents following a strict schedule, enhancement of cover material management through proper layering and compaction techniques, and installation of CCTV cameras ensure the proper



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application Deodorant agent) for real-time monitoring to ensure compliance with odor control protocols;

- b. The Chapra Nagar Nigam should immediately address critical compliance gaps identified during the inspection, particularly the operation of the dumpsite without proper consent from the Bihar State Pollution Control Board. **Priority actions include obtaining Environmental Clearance from SEIAA Bihar.** As advised by BSPCB, implementing all provisions of the Solid Waste Management Rules 2016, and fully complying with the directions issued under Section 31A of the Air (Prevention and Control of Pollution) Act, 1981, and Section 33A of the Water (Prevention and Control of Pollution) Act, 1974, Additionally, a comprehensive compliance monitoring system should be established to track and document adherence to all statutory requirements, with regular progress reports submitted to relevant regulatory authorities;



The committee's final report will be submitted after receiving and analyzing the ground water sample test results.

**Copy of the Interim Inspection Report dated 27<sup>th</sup> December, 2024, is annexed herewith and marked as Annexure 'A'.**

6. That the District Magistrate, Saran is also taking steps and undertakes to comply all orders passed by this Hon'ble Tribunal and the respondent is willing to abide by the order/s direction/s made by this Hon'ble

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Tribunal.

- 7. The statements made in paragraph nos. 1 to 4 and 6 & 7 are true to my knowledge, those made in paragraph no. 5 are true to my information derived from records which I verily believe to be true and the rest are my respectful submissions before this Hon'ble Tribunal.

Prepared at my office  
*Suresh Kumar*  
 Advocate

✓ *Aman Samra*  
 DEPONENT  
 Identified by me

Advocate

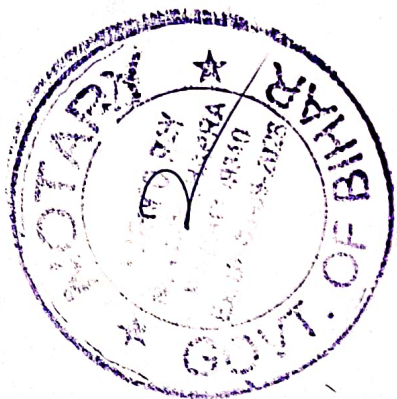
Enrolment no. \_\_\_\_\_

BEFORE ME

NOTARY PUBLIC

Identify the deponent who has  
 signed put L.T.I. or R.T.I. & taken oath  
 before the Ex. Magistrate & Notary  
 Magistrate in My presence

Advocate



VERIFICATION

Verified at ..... Bihar  
on this the 4 day of February, 2025 and say that the  
contents of this affidavit made in paragraph nos. paragraph  
nos. 1 to 4, 6 & 7 are true to my knowledge, those made in  
paragraph no. 5 are true to my information derived from records  
which I verily believe to be true and the rest are my respectful  
submissions before this Hon'ble Tribunal.

*Aman Sami*  
9/4/25

✓ DEPONENT

Identify the deponent who has  
signed put L.T.I. or R.T.I. & taken oath  
before the Ex. Magistrate & Notary  
Magistrate in My presence

*Advocate*  
4/2/25

**Interim Report of the Dump Site in the Vicinity of Erstwhile Marhaura Sugar Mill, Chapra Nagar Nigam, District Saran, Bihar, carried out by the joint committee constituted in compliance to Hon'ble NGT Matter OA No.1315/2024/PB.**

### **1. Background**

The Hon'ble NGT Principal Bench, New Delhi, registered the matter on the complaint filed by Sh. Ramesh Prasad Singh (Village: Ram Chak, PO: Katsa, Dist: Saran, Bihar-841311) as OA 1315/2024/PB and passed an order directing the constitution of a joint committee. The committee was directed to carry out an inspection of the dump site at erstwhile Marhaura Sugar Mill, Chapra Nagar Nigam, and submitting a factual report before the Hon'ble NGT.

### **2. Committee Composition and Inspection Details**

The joint committee, comprising representatives from the District Magistrate, Saran, Bihar State Pollution Control Board, and Central Pollution Control Board, conducted the inspection of alleged site on December 27, 2024.

Following Officials were present during inspection:

- i. Sh. Mukesh Kumar, Additional Collector, Saran
- ii. Sh. Ashok Kumar, ASO, Regional Office, Muzaffarpur, BSPCB
- iii. Sh. Nalini Mohan Singh, Scientist, BSPCB, Patna
- iv. Sh. Debabrata Das, Scientist-B, CPCB, Kolkata

### **3. Findings and Observations**

#### **A. Buffer Zone Compliance**

The joint committee verified compliance with buffer zone requirements from various features:

- Dabra River: 226.94 meters, the complainant claimed that the river is just 15 meters away from dumpsite.
- Borewell of nearest Domestic Household: 303 meters
- Religious Structure: 515.8

The GPS tagged arial distance measurement is enclosed herewith Annexure-I.

The distances of said Setup/ structures were found to be in compliance with the siting criteria of the SWM Rules 2016. However, moderate odor was found during the site visit, indicating inadequate odor management.

#### **B. Legacy Waste Management Status**

Current Status:

- Total Legacy Waste Quantified: 2,47,500 MT (From November 14, 2023 to 26.2024)
- Processed Waste Volume: 95,000 MT From November 14, 2023 to 26.2024 (duration FY or Calendar yr)
- Remaining to be Processed: 1,52,500 MT.

The Log Book of the Legacy Waste is enclosed as Annexure-II.

The Chapra Nagar Nigam selected the site for potential landfill development. However, they began processing legacy waste without implementing necessary preventive measures or obtaining statutory compliance. As per Rule 22 of the Solid Waste Management Rules, legacy waste remediation was to be completed by April 7, 2021. The ongoing processing is beyond this deadline constitutes a noncompliance of the SWM Rules, 2016.

#### **C. Environmental Sampling**

Ground water samples from Domestic household borewell were collected from the vicinity of the dumping site for analysis. The GPS location of that location is: 25.88137521N 84.90921864E.

#### **D. Stakeholder Consultation**

The following stakeholders were present during the inspection:

- Sh. Ramesh Prasad, Complainant
- Sh. Sanjeev Kumar & Others Villagers
- Sh. Goutam Sah, Mukhia, Gram Panchayat-Katsa (Amnour)
- Dr. Shashank Kumar, Medical Officer, Arna PHC, Amnour
- Sh. Indu Bhushan, Advocate, Nagar Nigam, Chapra.

**Key Feedback:** The villagers expressed their preference for relocating the dumpsite, which warrants careful consideration in future planning decisions.

#### **E. Regulatory Compliance Status**

The dump site is operating without consent from the Bihar State Pollution Control Board the Nagar Nigam, Chhapra has submitted: - KML file - Checklist (Annexure-III) to BSPCB, BSPCB has advised obtaining Environmental Clearance from SEIAA, Bihar.

BSPCB issued directions dated, 21 August, 2024 under Section 31A of the Air (Prevention and Control of Pollution) Act, 1981 and Section 33A of the Water (Prevention and Control of Pollution) Act, 1974.

#### **F. Health Impact Assessment:**

Based on the official document from Community Health Centre Annour in Saran, Bihar, there has been a notable increase in healthcare utilization across all three facilities (at Koreya, Sandhalpur, and Katsa) from 2023 to 2024. The OPD visits showed substantial growth, with Koreya increasing from 5,340 to 7,380, Sandhalpur from 1,764 to 2,820, and Katsa from 5,616 to 7,656. Similarly, Diarrheah patient registrations also improved across all centres, with Koreya showing the highest percentage increase from 68 to 97 patients, followed by Sandhalpur (52 to 63) and Kataya (74 to 85), The said document is enclosed as annexure-III.

#### **4. Recommendations**

- a. **Odor Control Enhancement:** To address the moderate odor issues found during site inspection, a comprehensive odor management system should be implemented immediately. This should include daily application of deodorizing agents following a strict schedule, enhancement of cover material management through proper layering and compaction techniques, and installation of CCTV cameras (ensure the proper

application Deodorant agent) for real-time monitoring to ensure compliance with odor control protocols.

- b. : The Chapra Nagar Nigam should immediately address critical compliance gaps identified during the inspection, particularly the operation of the dumpsite without proper consent from the Bihar State Pollution Control Board. Priority actions include obtaining Environmental Clearance from SEIAA Bihar. As advised by BSPCB, implementing all provisions of the Solid Waste Management Rules 2016, and fully complying with the directions issued under Section 31A of the Air (Prevention and Control of Pollution) Act, 1981, and Section 33A of the Water (Prevention and Control of Pollution) Act, 1974. Additionally, a comprehensive compliance monitoring system should be established to track and document adherence to all statutory requirements, with regular progress reports submitted to relevant regulatory authorities.
- c. The committee's final report will be submitted after receiving and analyzing the ground water sample test results.

Ashok Kumar

Ashok Kumar,  
ASO, BSPCB

NCSingh

Nalini Mohan Singh,  
Scientist, BSPCB

DB

Debabrata Das  
Scientist 'B', CPCB,  
RD-Kolkata

27/12/24

Mukesh Kumar,  
Additional Collector,  
Saran